

**DIVISION BENCH**

**ITEM NO.136**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No.19/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>THE PRINCIPLE COMMISSIONER OF INCOME TAX V/S PROPBUZZ INFRA PVT. LTD. &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>252 (1) &amp; (3) OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Gaurav Mahajan, Sr. S.C. : *For the Appellant/ I.T. Deptt.*  
with Sh. Niraj Kumar Singh, Adv.

Sh. Manu Vardhan, Adv. : *For the Respondent Nos.5 & 6  
(ROC & Union of India)*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the Appellant seeks and is granted two weeks time to file affidavit of service with respect to the proof of notice having been affected upon the respondent company.
- 2.** Let the matter be adjourned for further hearing on 2<sup>nd</sup> May, 2024 and to be taken up at 02:30 PM.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**16<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*